

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 315
CA-121/2024
IN
CAA-107/ND/2021

IN THE MATTER OF:

Blogmint Digital Pvt Ltd AND M/s Thoughtbuzz Petitioner/Applicant
India Pvt. Ltd.

Order u/S. 230-232 of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Saurabh Kalia, Ms. Tanvi Bansal, Advs.
For the OL : Mr. Kartikeya Asthana, Adv.
For the Income Tax : Mr. Puneet Rai, SSC, Mr. Ashvini Kr, Mr. Rishabh
Nangia, Mr. Nikhil Jain, Advs.
For the RD : Mr. Aakash Sharma, Adv.

ORDER

CAA-107/ND/2021

Mr. Saurabh Kalia, Ld. Counsel appearing for the Petitioner
seeks to withdraw the petition.

CAA-107/ND/2021 **dismissed** as withdrawn.

CA-121/2024

CA-121/2024 **dismissed** in view of the above order.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay